

opinion now and then under some pressure. I would like the hon'ble Minister to verify this information. I will stand corrected and will feel happy if my information goes wrong. A number of formations marketed by this company under registration certificate are also without due licences. I can quote forty-seven items which are marketed by this company and their total sale value comes to Rs. 30 crores.

Therefore, Sir, I would like the hon'ble Minister to reply to my specific questions. One; Whether Government propose to regularise production of foreign dominated companies upto 31st December, 1977 who have violated various provisions of all the four Acts mentioned by me earlier under the guise of Hathi Committee report. The point is whether the executive can take such action... which is contrary and against the Acts passed by the Parliament?

2. Is it a fact that Indian firms have been subjected to the ratio of 1:10 regarding bulk dropped formulation and 1:2 regarding import and indigenous utilisation of raw materials which is not recommended by Hathi Committee?

3. Is it also a fact that for foreign firms, Hathi Committee has not indicated 1.5 bulk drug and formation ratio and 1:2 regarding raw materials imported and indigenous and your Ministry proposes this ratio? Now, as mentioned by me earlier, there is a non-organised sector. Is it a fact that these companies in the non-organised sector have obtained loan-licence without having the principal industrial licence contravening the law of the land? If so, what action Government proposes to take?

Lastly I would like to know further according to the recommendation of Hathi Committee, will your Ministry declare permission letter and C.O.B. licence unauthorisedly? If not, the reasons thereof may be given.

MR. CHAIRMAN: Before the Minister replies, Shri Ravindra Varma will present the report of the Business Advisory Committee.

## BUSINESS ADVISORY COMMITTEE

### FOURTEENTH REPORT

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): Sir, I beg to present the Fourteenth Report of the Business Advisory Committee.

18.12 hrs.

HALF AN HOUR DISCUSSION—  
Contd.

### EXPANSION OF FOREIGN DRUG COMPANIES—contd.

MR. CHAIRMAN: Now the hon. Minister.

श्री हुकम चन्द कछवाय (उज्जैन) :  
मभापति महोदय, पहले मवाल पृष्ठने दीजिये।

मभापति महोदय पहले प्रानलेबल मिनिस्टर को जबाब देने दीजिये। आप मवाल बाद में पृष्ठें।

डा० लक्ष्मी नारायण पांडेय (मंदसौर)  
मभापति महोदय, पहले प्रक्रिया यह रही है कि पहले सदस्य मवाल पृष्ठ लेते हैं और फिर मंत्री महोदय सब बातों का एक साथ उत्तर देते हैं। अतः प्रचलित परम्परा व प्रक्रिया के अनुसार कार्य वाही चले।

पेट्रोलियम तथा रसायन और उर्वरक मंत्रो (श्री हेमबली नन्दन बहुगुणा) यह बडिया रहेगा।

श्री ज्योतिर्देव बलु (डायमंड हार्बर) :  
यह बडिया नहीं रहेगा।

श्री हुकम चन्द कछवाय : अब तक यह परम्परा रही है कि जिस सदस्य ने ब्राध छंटे